

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16.

C.P.(IB)/855(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.11.2023**

NAME OF THE PARTIES:

Union Bank of India

Vs

Bansi Mall Management Company Private Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Chetan Kapadia, Ld. Sr. Counsel a/w Malhar Zatalina, Deepali Saxena i/b Legal Prism, Ld. Counsel for the Financial Creditor present. Ms. Malika Shirzade a/w Ms. Sweta Tandel and Ms. Ankita Yadav i/b ALMT Legal, Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Financial Creditor submits that they have already served copy of the Petition upon the Corporate Debtor. Thereafter, registry also issued Court Notice on 25.09.2023. However, today the Counsel for the Corporate Debtor submits that the Petition itself not served upon them.
3. Counsel for the Corporate Debtor is directed to file an affidavit stating that they did not receive the copy of the Petition.
4. Finally, Counsel for the Corporate Debtor is granted one week's time to file reply, failing which, right to file reply by the Corporate Debtor will be forfeited and the matter will be decided on merits.
5. List this matter on **29.11.2023** for further consideration.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

06.11.2023 / pvs

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)